

**Central Administrative Tribunal  
Principal Bench**

**RA No.28/2014  
In  
OA No.3585/2011  
MA No.2937/2014**

New Delhi, this the 23<sup>rd</sup> day of September, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

1. Bhagwat Swaroop,  
S/o Shri Bansi Dhar,  
R/o DG-II/171A, Vikas Puri,  
New Delhi  
Office Address :  
Retired from the post of Principal on 28.02.2010,  
Govt. Boys Sr. Sec. School,  
Mohan Garden,  
New Delhi.
2. Bhooley Singh,  
S/o Late Shri Tulsi Ram,  
R/o H-19/40, Sector-7,  
Rohini,  
New Delhi-110 085.  
Office Address :  
Retired from the post of Principal on 28.02.2010  
Sarvodaya Bal Vidyalaya,  
Naraina,  
New Delhi-110 028.
3. Gopal Dutt,  
S/o Shri Lila Singh,  
R/o 2517, Gali No.11,  
Bihari Colony,  
Sahadhara,  
Delhi-110 032.  
Office Address :  
Retired from the post of Principal on 31.10.2013,  
Sarvodaya Bal Vidyalaya,  
Kailash Nagar,  
Delhi-110 003.

...review applicants

(By Advocate : Shri K.P. Gupta)

## **Versus**

1. Govt. of NCT of Delhi,  
Through its Chief Secretary,  
Delhi Secretariat, I.P. Estate,  
New Delhi.
2. Director of Education,  
Govt. of NCT of Delhi,  
Directorate of Education,  
Old Secretariat,  
Delhi.
3. Additional Director or Education (ACP Cell),  
Govt. of NCT of Delhi,  
Directorate of Education,  
Lucknow Road,  
Delhi.
4. Additional Director of Education (Administration),  
Govt. of NCT of Delhi,  
Directorate of Education,  
Old Secretariat,  
Delhi.
5. Office Superintendent (Establishment-II),  
Govt. of NCT of Delhi,  
Directorate of Education,  
Establishment-II Branch,  
Old Secretariat,  
Delhi.

...review respondents

(By Advocate : Shri N.K. Singh for Ms. Avnish Ahlawat )

## **ORDER (ORAL)**

**Mr. A.K. Bhardwaj, Member (J) :**

The grounds raised by the applicants in the present RA are :-

- (i) The particulars of the policy letter mentioned in 6th line of para 2 of the order are incorrect. (ii) The nomenclature of the grade mentioned in para 3 of the order as "Senior Scale" is erroneous and

the same should have been substituted by "Selection Grade", as the nomenclature of Selection Grade was changed to Senior Scale only w.e.f. 01.01.1986. (iii) The Selection Scale should be given to 20% of the incumbents of the post of Selection Grade (Senior Scale) and not to 20 incumbents only.

2. As far as the first two pleas are concerned, learned counsel for the respondents conceded the same. Regarding third plea, we find that the conditions for grant of selection scale have been enumerated in letter dated 25.5.1987. Once the mistake in the particulars of the letter mentioned in para 2 of the order would be rectified, the ramification would be that the respondents will have to consider giving higher scale to 20% of incumbents of the post of Senior Scale (Selection Grade).

3. In view of the stand taken by the learned counsel for the parties, this RA is disposed of with a direction that details of the policy letter mentioned in para 2 of the letter would be read as " F-5-180/86/UTI dated 12.08.1987 instead of No.F-5-210/86/UTI dated 25.05.1987" and in para 3 of the order, under review, by adding a solidus (/) after Senior Scale, Selection Grade would also be mentioned. No costs.

( V.N. Gaur )  
Member (A)  
'rk'

( A.K. Bhardwaj )  
Member (J)